

**SPECIAL BENCH**

**ITEM NO. 110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No. 30/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>MAYANK GUPTA V/S ROC</b>
<b>UNDER SECTION</b>	<b>213 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Rohan Gupta, Adv.

*: For the Petitioner*

Sh. Mohit Chaudhary alongwith Sh. Prakhar Mithal & Ms. Aastha Agarwal, Advs.

*: For the respondent no.1*

**ORDER**

The present petition has been filed under Section 213 of the Companies Act, 2013 with a prayer to direct the investigation into the affairs of the company by SFIO. In compliance of the order dated 12<sup>th</sup> April, 2022, amended petition has been filed.

Let the notice of the same be given to the other side within two weeks and after service of the same, the reply be filed within next two weeks by serving an advance copy to the other side.

Let the matter be listed on 11<sup>th</sup> January, 2023 along with CP No.45/ALD/2021 (*which is already listed on the said date*).

*—Sd—*

**(Kaushalendra Kumar Singh)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**05<sup>th</sup> December, 2022**

*Bipul Kumar Tiwari  
(Stenographer)*